

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 210
IB-2078/ND/2019**

IN THE MATTER OF:

Smt. Roshita Aneja

...PETITIONER

Vs.

M/s. Lords Creative Infra Solution Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 05.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

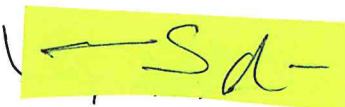
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

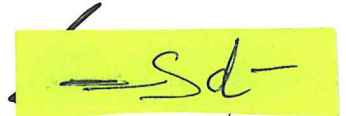
**For the Petitioner/Operational-creditor :Mr. Sameer Nandwani, Advocate.
For the Respondent/Corporate-debtor :Mr. Gagandeep Singh, Advocate.**

ORDER

Heard the submissions made by the Learned Counsel for the operational creditor as well as Proxy Counsel for the corporate debtor. Proxy Counsel for the corporate debtor has submitted that the main counsel is unwell and prayed for grant of time. Ten days' time is granted in the matter. Matter is adjourned to **27.04.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)